

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



CP No. 112/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2019**

Name of the Company: Harsh Dubal & Anr.  
V/s.  
White River Corporation Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ms. Himani Chhabra	Adv	Respondent	
2.	for Thakkar & Palwa			
3.	Pranjal Buch	Adv.	Petitioner	

**ORDER**


The Parties are represented through their respective Learned Counsel(s).

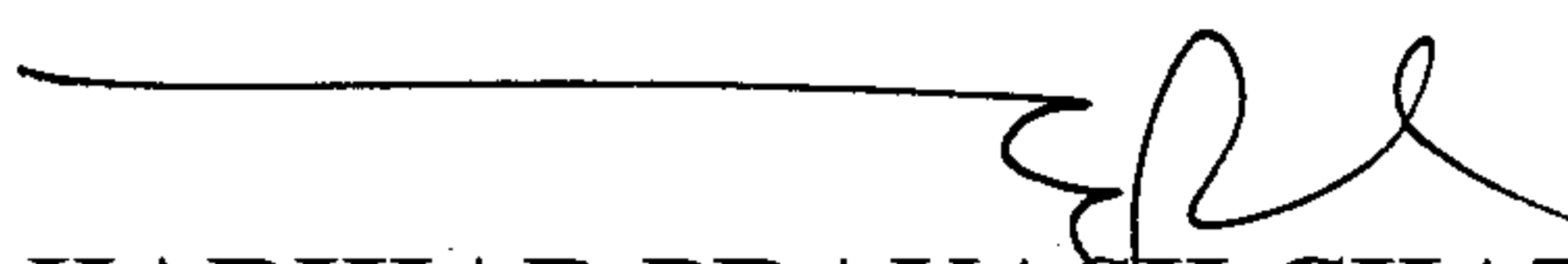
Ld. Lawyer of the Respondent requested for some time for filing reply, on the ground that her Senior Counsel is out of station.

On perusal of the record, it is found that the matter is pending for filing reply, since 26.11.2018. However, for the ends of justice last chance is granted.

The Respondent to file reply within a period of 10 days' by serving an advance copy to the petitioner.

List the matter on 10.06.2019

  
**MANORAMA KUMARI**  
**MEMBER (JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER (JUDICIAL)**

Dated this the 30th day of May, 2019.